

GOVERNMENT OF INDIA
MINISTRY OF RURAL DEVELOPMENT
DEPARTMENT OF RURAL DEVELOPMENT
LOK SABHA
UNSTARRED QUESTION NO. 1111
ANSWERED ON 13/12/2022

DUES OF MATERIAL AND ADMINISTRATIVE ITEMS UNDER MGNREGS

1111. SHRI SUKHBIR SINGH JAUNAPURIA:

Will the Minister of RURAL DEVELOPMENT be pleased to state:

- (a) whether the Government owes outstanding dues of the amount in the 'material item' and 'administrative item' at the State level under the Mahatma Gandhi National Rural Employment Guarantee Scheme (MGNREGS) particularly in Tonk and Sawai Madhopur districts of Rajasthan and if so, the details thereof;
- (b) the time by when the payment of outstanding dues is proposed through the Union and State Government;
- (c) whether the State Government or the Union Government is responsible for these lapses and if so, the details thereof; and
- (d) the amount sanctioned and released under MGNREGS in both the districts during each of the last eight years and if so, the details thereof?

ANSWER

MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT
(SADHVI NIRANJAN JYOTI)

(a): As per information shared by the State Government of Rajasthan, the details of the pending liability for material component under Mahatma Gandhi National Rural Employment Guarantee Scheme (Mahatma Gandhi NREGS) in Tonk and Sawai Madhopur districts of Rajasthan are given below:

District	Pending liability for material component (Rs. in crore)
Tonk	6.27
Sawai Madhopur	7.14

There is no pending liability for the Administrative component under Mahatma Gandhi NREGS as on 10.12.2022 in the Tonk and Sawai Madhopur districts of Rajasthan.

(b) & (c): Mahatma Gandhi National Rural Employment Guarantee Scheme is a demand driven wage employment Scheme.

Under Mahatma Gandhi NREGS, States/UTs furnish funds release proposals to the Government of India. The Ministry releases funds periodically in two tranches with each tranche consisting of one or more installments, keeping in view the "agreed to" Labour Budget, demand for works, opening balance, pace of utilization of funds, pending liabilities, overall performance and subject to submission of relevant documents by the States/UTs.

Fund release to the States/UTs is a continuous process and Central Government is committed in making funds available to States/UTs for the implementation of the Scheme as per the demand for work on the ground.

Wage payment is directly released into the accounts of beneficiaries through Direct Benefit Transfer (DBT) and funds for material and administrative components are released to the State Treasury under the Scheme.

(d) Mahatma Gandhi NREGS is a demand driven wage employment Scheme. **Neither district-wise fund is sanctioned nor fund is directly released to districts under Mahatma Gandhi NREGS.**
